IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW-101-2020

Mr. Placido De Souza & Othe	ers	••••	Petitioner
Versus			
The State of Goa & Others		••••	Respondents

Mr. S.D. Lotlikar, Senior Advocate with Mr. J. Karn, Advocate for the Petitioner.

Mr. Devidas Pangam, Advocate General with Mr. S.P. Munj, Additional Government Advocate for Respondent Nos. 1, 8 and 9.

Mr. Dattaprasad Lawande with Mr. Pradosh Dangui, Advocates for Respondent No. 5.

<u>Coram</u>:- <u>M.S. SONAK &</u> <u>M.S. JAWALKAR, JJ</u>. <u>Date</u>:- <u>24th July, 2020</u>

P.C.

Heard Mr. Lotlikar, the learned Senior Counsel for

the petitioner.

2. Issue notice to the respondents, returnable in two weeks. In addition to the usual mode of service, private service is permitted.

3. In case any of the respondents wish to file reply, they may do so within a period of one week from the date of receipt of the notice. 4. Mr. S.P. Munj, the learned Additional GovernmentAdvocate waives service on behalf of respondent nos. 1, 8 and9. Mr. Dattaprasad Lawande appears for respondent no. 5.

M.S. JAWALKAR, J.

M.S. SONAK, J.

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